

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam): (a) Yes, Sir.

(b) In Karol Bagh, the Municipal Corporation of Delhi has booked 1203 cases of unauthorised construction upto June, 1991. The number of such cases in other parts of Delhi under its jurisdiction during the period are reported to be 7563.

Delhi Development Authority has stated that whenever authorised construction/encroachment is detected immediate action is taken by it under the law. During 1990-91 it removed 6304 unauthorised construction/encroachments and thus reclaimed 286.16 acres of its land.

The number of such cases detected by New Delhi Municipal Committee in its jurisdiction during 1991 are 129.

(c) Action against unauthorised construction/encroachment is a continuing process. As and when such activity is noticed appropriate action such as sealing, demolition, removal, etc. is taken under the Delhi Development Act, 1957, the Delhi Municipal Corporation Act, 1957, and the Punjab Municipal Act, 1911 (as applicable in the case of New Delhi Municipal Committee) by the concerned authorities.

Growth of Unauthorised Banquet Halls in Delhi

821. Shri M. V. Chandra Shekara Murthy:

Shri V. Sreenivasa Prasad: Will the Minister of Urban Development be pleased to state:

(a) whether there is mushroom growth of unauthorised Banquet halls in Delhi particularly in Preet Vihar;

(b) if so, the details thereof; and

(c) the steps Government propose to take in the regard?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam): (a) to (c) There are 4 Banquet halls in Preet Vihar. 25 Banquet Halls reported to be run without any valid licence. The owners of 16 Banquet Halls have already been prosecuted and action against the remaining 9 has since been initiated.

Inclusion of Washermen Community in SC List

822. Shri Sobhanadreeswara Rao Vadde: Will the Minister of Welfare be pleased to state:

(a) whether the Government are aware of strong demand by the Washermen in some States to include their community in the list of Scheduled Castes;

(b) whether the Andhra Pradesh Government has recommended for inclusion of the community in the list of Scheduled Castes;

(c) if so, the action taken by the Government; and

(d) if not, the reasons therefor?

The Minister of Welfare (Shri Sitaram Kesri): (a) and (b) Yes, Sir.

(c) and (d) The recommendations are examined in consultation with the Registrar General of India before a decision is taken.

Any amendment in the existing Scheduled Castes lists can be made only through an Act of Parliament as laid down in Article 341(2) of the Constitution.

Promotion of Tribal Languages

823. Shri Bhagey Gobardhan: Will the Minister of Human Resource Development be pleased to state:

(a) whether the Union Government have directed the State Governments to provide adequate facilities for instruction in the mother-tongue at the primary stage of education to children belonging to linguistic minority groups, as contemplated under Article 350-A of the Constitution of India;